



**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/CRIMINAL MISC.APPLICATION (FOR QUASHING & SET ASIDE
FIR/ORDER) NO. 4783 of 2024**

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YASH VISHNUDUTT TIWARI
Versus
STATE OF GUJARAT & ANR.

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Appearance:

MR JAYESH P CHELARAMANI(11592) for the Applicant(s)
No. 1
MR RUCHIT J VYAS(10687) for the Applicant(s) No. 1
NILAY H PATEL(7856) for the Respondent(s) No. 2
MR BHARGAV PANDYA ADDITIONAL PUBLIC PROSECUTOR for
the Respondent(s) No. 1

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CORAM:HONOURABLE MR. JUSTICE NIRZAR S. DESAI

Date : 27/06/2024

ORAL ORDER

1. Heard the learned advocates appearing for the respective parties. Learned advocate Mr. Nilay H. Patel states that he has an instructions to appear for the respondent No.2 – complainant. He has already filed his appearance in the registry.

2. **Rule.** Learned Additional Public Prosecutor as well as learned advocate appearing for the Complainant waive service of Rule on behalf of the respective respondents.

3. Considering the issue involved in the present application and with consent of the learned advocates appearing for the respective parties as well as considering the fact that the dispute amongst the



applicant and respondent No.2 has been resolved amicably, this application is taken up for final disposal forthwith.

4. By way of this application under Section 482 of the Code of Criminal Procedure, 1973 (hereinafter referred to as "the Code"), the applicant has prayed for quashing and setting aside F.I.R. bearing **C.R. No. 11191067230140 of 2023 dated 8.11.2023 registered with Cyber Crime Police Station, District Ahmedabad City** for the commission of offence punishable under Sections 295A, 505(1)b, 153A(1), 505(1)(c) of the Indian Penal Code, 1860 as well as all other consequential proceedings arising out of the aforesaid FIR qua the present applicant.

5. Learned advocate for the applicant has taken this Court through the factual matrix arising out of the present application. At the outset, it is submitted that the parties have amicably resolved the issue and therefore, any further continuance of the proceedings pursuant to the impugned FIR as well as any further proceedings arising therefrom would create hardship to the applicant. It is submitted that respondent No.2 has filed an affidavit in these proceedings and has declared that the dispute between the applicant and respondent No.2 is resolved due to intervention of trusted persons of the society. It is further submitted that in view of the fact that the



dispute is resolved, the trial would be futile and any further continuance of the proceedings would amount to abuse of process of law. It is therefore submitted that this Court may exercise its inherent powers conferred under Section 482 of the Code and allow the application as prayed for.

5.1 Learned advocate Mr. Ruchit J. Vyas appearing for the applicant places on record undertaking given by the present petitioner viz. Yash Vishnudutt Tiwari that he is ready and willing to deposit a sum of Rs. 50,000/- (Rupees Fifty Thousand) towards cost of this petition. Once the amount is deposited within a period of one week, then and thereafter only, this order will be implemented and once the amount is deposited, the same may be disbursed in favour of Gujarat State Legal Services Authority.

6. Learned Additional Public Prosecutor appearing for the State has opposed the present application and submitted that considering the seriousness of the offence, the complaint in question may not be quashed and the present application may be rejected.

7. Learned advocate for respondent No.2 has reiterated the contentions raised by the learned advocate for the applicant. The learned advocate for respondent No.2 also relied upon the affidavit filed



by respondent No.2 – Rajesh Pravinchandra Parekh dated 3.2.2024. Respondent No.2 is present in through virtual mode before the Court and is identified by learned advocate for respondent No.2. On inquiry made by the Court, respondent No.2 has declared before this Court that the dispute between the applicant and respondent No.2 is resolved due to intervention of trusted persons of the society and therefore, now the grievance stands redressed. It is therefore submitted that the present application may be allowed.

8. Having heard the learned advocates appearing for the respective parties, considering the facts and circumstances arising out of the present application as well as taking into consideration the decisions rendered by the Hon'ble Supreme Court in the cases of **Gian Singh Vs. State of Punjab & Anr.**, reported in (2012) 10 SCC 303, **Madan Mohan Abbot Vs. State of Punjab**, reported in (2008) 4 SCC 582, **Nikhil Merchant Vs. Central Bureau of Investigation & Anr.**, reported in 2009 (1) GLH 31, **Manoj Sharma Vs. State & Ors.**, reported in 2009 (1) GLH 190 and **Narinder Singh & Ors. Vs. State of Punjab & Anr.** reported in 2014 (2) **Crime 67 (SC)**, it appears that further continuation of criminal proceedings in relation to the impugned FIR against the applicant would be unnecessary harassment to the applicant. I have also considered the latest decision of the Hon'ble Supreme Court in the case of **Parbatbhai Aahir @ Parbatbhai**



Bhimsinhbhai Karmur and others v. State of Gujarat, Criminal Appeal No.1723 of 2017 dated 4.10.2017 and the guidelines issued by the Hon'ble Supreme Court in the said decision, particularly paragraph 15. Considering the nature of disputes between the parties which are all private in nature, I am of the opinion that the matter requires consideration. It appears that the trial would be futile and further continuance of the proceedings pursuant to the impugned FIR would amount to abuse of process of law and hence, to secure the ends of justice, the impugned FIR is required to be quashed and set aside in exercise of powers conferred under Section 482 of the Code.

9. Resultantly, this application is allowed and the impugned F.I.R. bearing C.R. No. 11191067230140 of 2023 dated 8.11.2023 registered with Cyber Crime Police Station, District Ahmedabad City is hereby quashed and set aside qua the present applicant. Consequently, all other proceedings arising out of the aforesaid F.I.R. are also quashed and set aside qua the present applicant. Accordingly, Rule is made absolute. Direct service is permitted.

(NIRZAR S. DESAI, J)

Pallavi